

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 77/ALD/2017, CA NO. 166/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: IDBI Bank vs. Jaypee Infyatech

SECTION OF THE COMPANIES ACT: U/S Insolvency Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. SUMANT BATRA	ADVOCATE	FOR RP	[Signature]
2.	MR. ABHISHEK ANAND	ADVOCATE		
3.	MS. HONEY SATPAL	ADVOCATE		
4.	MR. ANUJ JAIN	RESOLUTION PROFESSIONAL	Central Government	[Signature]
5.	Mr. Pradeep Singh Sisodia	CGSC		
6.	M.K. BAGRI	OL AND ADINAK MCA		

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Sh. Sumant Batra, Sr. Advocate alongwith Sh. Abhishek Anand & Ms. Honey Satpal, Advocates for Resolution Professional (RP) Mr. Anuj Jain, present in person. Sh. Pradeep Singh Sisodia, CGSC for the Central Government. Sh. M.K. Bagri, OL for the Central Government.

Today, the Ld. Counsel for the RP proposes to file a formal application seeking permission from this Court to effect the paper publication for the purpose of inviting postal and e-mail addresses of the fixed depositors, so as to enable to the RP to send a formal invitation in the meeting of Committee of Creditors (COC).

Ld. CGSC appearing for the Central Govt. states that he will express his views after receiving the formal instruction. Hence, the liberty is granted.

The matter to be listed on 12th March, 2018. Meanwhile, interim measures as issued earlier by this Court to be continued.

Dated: 07.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)

— Sd —

H.P. Chaturvedi,
Member (Judicial)